ternational clique operates. The MMTC officers are also there; it is pointed out that planning of import is not done by them. The hon. Minister says that the MMTC takes full responsibility but the officers say that a separate government agency for dealing with imports and exports has to be created.

MR. SPEAKER: You are going astray; come to the question.

SHRI K. LAKKAPPA: That point has not been explained. Has the MMTC any definite plan? The hon. Minister has stated that it was our commitment so far as international contracts were concerned. We have got a long term arrangement with them. In view of the serious situation, what steps are the Government going to take? In view of the failure of the MMTC, what steps are going to be taken by the Ministry. What steps are the Ministry going to take to handle imports and experts including MML of Karnataka and to export iron one which is lying there? No efforts have been made by the MMTC.

PROF. D. P. CHATTOPADHYAYA: The problem of the Karnataka State public sector undertaking is somewhat like the problem of MMTC The metal market all over the world is sluggish. Japan is not taking from India its contracted quantity; they are also staggering down. Therefore the quantum of iron ore export to Japan from India had gone down. They have slashed down their imports from India. Therefore, not only Karnataka sources but non-Karnataka sources also could not be fully exploited. Foreign buyers are not taking the quantum that they themselves this contracted. We are aware of problem and we are looking into this. As I said before, it is a worldwide phenomenon and under the constraints we are doing whatever is possible.

13.05 hrs.

STATEMENT re. ARREST OF SHRI BISWA GOSWAMI AT BORJHAR AIRPORT IN ASSAM

THE MINISTER OF HOME AF-FAIRS (SHRI K. BRAHMANANDA REDDY): Sir, According to information received from the Government of Assam, Shri Biswa Goswami was arrested on 5th March, 1975 at about 2 P.M. at the Borjhar Airport, suspicion of having been concerned in the commission of offences under section 380|468|120(B) IPC read with section 5 of the Indian Official Secrets Act, 1923. Shri Goswami was produced before the Chief Magistrate, Gauhati on 6th March and was remanded to judicial custody. The bail application of Shri Goswami was rejected on 10th March, 1975 by the Chief Judicial Magistrate who remanded him to judicial custody till the 21st March, 1975.

It has also been stated by the Government of Assam that in the course of the routine security check prior to embarkation in the aircraft, Shri Goswami was tound in possession of a bundle of 39 unused ballot papers along with their counterfoils. These ballot papers would appear to relate to Borjhar Polling Station of the Barpet Parliamentary Constituency, in the recent bye-election. According to rules 45 and 47 of the Conduct of Election Rules, 1961, the Presiding Officer is required, at the close of the poll, to send a Ballot Paper Account to Returning Officer in form 16 which gives, inter alia, full details of ballot papers unused with the signature of the Presiding Officer and also without the signature of the Presiding Officer. Rule 92(2) requires that District Election Officer shall keep in

244

Arrest of Shri Biswa Goswamı (St.)

Shri K. Brahmananda Reddyl safe custody the packets of unused ballot papers with counterfoils and all other papers relating to the election. Rule 93, thid, further provides that papers in such custody shall not be opened and their contents shall not be inspected by or produced before any person or authority except under the orders of the Election Commission or of a competent court or tribunal. According to the Government of Assam, Shri Goswann failed to give any satisfactory explanation regarding possession of these 39 unused ballot papers with their counterfoils and was accordingly arresed for being found in illegal possession of the said ballot papers. Under the Representation of the People Act, 1951, a person shall be guilty of an electoral offence it at any election he without due authority, supplies any ballot paper to any person or receives any hallot paper from any person or is in possession of any ballot paper. In the course of the investigation, Shri Nityanand Sarmah, Presiding Officer of the Botlhar Polling Station, Shri Prabhat Talukdar, 1st Polling Office: thereof and two other persons have also been arrested investigations are in progress.

PILOO MODY (Godhra): SHRI On a point of order. The Minister clearly says and quotes the election law that if during the elections a person is found with ballot papers, it is an offence. But this was much after the elections when he was found with these ballot papers. How can it be an offence?

श्री मधु लिमये (बाका) : सवाल यह नहीं है। सवाल यह है कि एयरपोर्ट के सिक्यरिटी स्टाफ का काम बैलट पेपर पकड़ने का नहीं है । उन्होंने बिना एथारिटी के काम किया है। एयरकाफट की सेफ्टी भ्रौर सिक्युरिटी के म्रलावा दूसरे मामलों में दखल देने का उन को अधिकार नहीं है। उन का यह काम बिल्कुल इल्लीगल है।

. .. . . .

MR. SPEAKER: The statement is. there. The tacts are there before you. As for the legality or any other thing, the Election Commission is there. The courts are there. This is what he has received from the Government Assam. He is not giving it on his own behalt. He is giving the version. given by the State Government.

SHRI SAMAR GUHA (Contai): On a point of order, Sir.

MR. SPEAKER: No point of order. You asked for a statement and he has come with it. This is the information supplied to nim by the State Government, not his Government.

SHRI SEZHIYAN (Kumbakonam): Can we have a discussion on this statement?

MR SPEAKER: I do not know. 1 cannot say about it offhand.

SHRI JYOTIRMOY BOSU (Dianiend Harbour) I want to seek two clarifications, first whether the airport police search a passenger for unding out aims and explosive or anything that they may think fit to search.

MR SPEAKER This case in already before the court. These questions can he raised in the court. You wanted factual information and he has supplied that. The court is seized of it. When a statement is being made no such questions can be put.

SHRI SAMAR GUHA: I want to know from the hon. Minister whether any complaint was lodged with 

MR. SPEAKER: Order. order. Please sit down. You are speaking without my permission. Now, I will go to the next item No. 7. Please sit down. I have gone to the next item. No questions can be asked statement. I have gone to the next item and still you are going on and on. I did not allow you. The court is already seized of the matter and it is already sub judice. I am not going to allow any further remarks on it. If you do not want to sit I can adjourn the House We decided not to have lunch hour, but if you are going to utilise the lunch hour like this there is no use. There are courts in the country. There is the Election Commission By your shouting the truth will not come out.

SHRI SAMAR GUHA Sir, on a point of order (Interruptions.)

MR SPEAKER What is his point of order? I will give him two ininuter and let him state his point of order within that time

SHRI SAMAR GUHA This is about what has happened in the Barapeta parliamentary by-election I want to submit that according to the records if the Presiding Officer 58 000 votes were polled but at the time of counting it was found that 89,000 votes were polled I can are you the figures booth by booth although I do not want to give it. One vote was polied according to the records of the P esiding Officer but at the time of counting the number found was different In some arc is for instance 12000 votes were polled but at the time of counting only 242 were counted, in other areas 6 votes were polled but at the time of counting it was found about 300 votes had been polled has happened in a number of booths The Chief Minister and the Home Minister had vis ted the place just before the polling day It was found that they were confined with Presiding Officer It is because (Interruptions) All the ballot papers have come back (Interruptions) We demand a discussion on this

MR SPEAKER The hon Member rose on a point of order But he knows that the discussion will be on matters which are already before the court

SHRI DINESH CHAND GOSWAMI (Gauhatı) Sir, the hon Member has made certain allegations against the Chief Minister and the Home Minister and in all fairness I would draw your kind attention to see that these remarks are expunged.

MR SPEAKER I will see it and I will examine that and it there are by they will be expunged

श्री राम रतन शर्मा (बादा) : ग्रध्यक्ष महादग . (ब्यवधान)

श्रध्यक्ष महोदय ग्रांखिर मेरी भी कुछ वैपितिटी है—ग्राप सवा पाच मौ मेम्बर्ज यहा बठ टै, में ग्रपेला ह—न्या हालत बना दी है।

श्रीरामरतन शर्माः मेरी श्रावाज नेज नहीं है क्या देनी तिय मुझ मीका नहीं मियगा ?

ग्रध्यक्ष महोदय: श्रापभी ऐसा ही कर लीजिए ग्राप सब ऐसा तीजिय। श्रगर इसी तरह स पालिपामन्ट चेनेगी ता ठाव है, ग्राप भी ऐसा ही कीजिय।

श्री राम रतन शर्मा: श्राप ने उन को दो मिनट रा समय दिया है, मझ को एक ही मिनट व। समय दीजिय।

**ग्रध्यक्ष महोदय :** ग्राप क्रिम वात पर खडे हैं

श्री राम रतन कर्माः मै उन के स्टेटमेन्ट पर ही कहना चाहता हू।

MR SPEAKER I did not allow any question He 1050 on a point of order but yours is not a point of order

SHRI R R SHARMA I may also stand on a point of order and then submit .

मैं केवल इतना ही कहना चाहता हू कि मन्नी महोदय ने अपने वयान में यह नही बतलाया कि क्या उन के खिलाफ पहले कोई रिपोर्ट थी, कोई एफ आई० ग्रार० दर्ज थी

Statements on police atrocities in Jama Masjid area

**प्राप्यक्ष महोदय**: मंत्री महोदय ने कहा है कि उन के पास जो इन्हर्मेशन भासाम गवनं मेन्ट से भ्राई है, वह उन्होने भ्रपने स्टेट-मेंट में रखी है।

MR. SPEAKER: Unusually exceptional procedure is adopted in this House. I am so sorry. The statement that he is giving is based on the facts supplied to him by the Assam Gov-ernment. It is not his statement. He has get information from Assam Government.

श्री राम रतन शर्माः लेकिन उन को श्राम म गवर्नमेंट से पूछना तो चाहिये था। बैकानुन के पड़ित है, उन को यह पृष्ठना चाहियं था कि ग्रासाम गवनंमेंट मे जो स्टेटमट भेजा है, वह कम्पलीट है या नहीं है।

SHRI PILOO MODY: It is not Assam Government's statement. is a statement of the Home Minister of India. The information may have been supplied by the Assam Government. But the all statement that the Home Minister makes is about the Election Law is quite specific. Therefore, I do not think he can pass off the statement, as deliberately mislanding the House and put the blame on the Assam Government.

13.33 hrs.

STATEMENT BY MEMBERS RE HOME MINISTER'S STATEMENT ON REPORTED POLICE ATROCITIES IN THE JAMA MASJID AREA IN DELHI

SHRI JYOTIRMOY BOSU (Diamond Harbour): Mr. Speaker, Sir, on 19-2-75 Shri Brahmananda Reddy. Home Minister while replying to a debate, raised by myself on police atrocities and Government misdeeds m Jama Masjid area has stated:

"Shri K. Brahmananda Reddy: It is unfortunate that I had been attributed motives. It is unfortunate that some incidents which took

Statements on police atrocities in Jama Masjid area

248

mis-interpreted. place have been for instance the case of Farida. Hon'ble Shri Sait mentioned about it. It is that very girl who has said that an injury was caused to her on the street..Please bear with me for a little while. She has already been discharged from the hospital. Not that she is completely alright, but, she has been discharged from the Hospital. We all feel very sorry. If it is true, as alleged, that she was shot from point blank range she could not have been in the hospital for two days."

I have a wriften document signed by Miss Farida in which she has confirmed that she was shot at by a policeman in her room on the second floor of her residence in Chitli Qaber. I have also got the original letter signed by Miss Farida here. If you like, I can lay it on the Table of the House. I am reading the statement that she has made...

"To

The S.H.O.,

Jama Masjid Police Station.

Dear Sir,

I, Farida Shaja-ul-Din, daughter of Late Shri Shaja-ul-din a resident of House No. 689. situaed at Bazar Chitli Qabar, Delhi report as follows:

I am residing in House No. 689, situated at Chitli Qabar Delhi (in front of Clinic of Hakim Baquai) and living on the top floor of the house. I am a B.A. student.

On Sunday the 2nd February, 1975 at 12.30 P.M. I was sitting in my house along with my mother. All of a sudden I heard a noise of some persons saying that shoot everybody whether young or old. The four armed policemen in uniform entered our room and said "where are your men". Then they